

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 16th day of February, 2005.

Original Application No. 123 of 2005.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman. Hon'ble Mr. S.C. Chaube, Member- A.

C.B.Lal Srivastava, S/o Late Chhakhan Lal, R/o Vill. Ranipur, Kaithwalia, P.O. Noorpur, Distt. Ghazipur.

.....Applicant

Counsel for the applicant :- Sri P.K. Sinha

VERSUS

- Union of India through General Manager,
 N.E.R, Gorakhpur.
- The Divisional Rail Manager (P),
 N.E.R, Varanasi Division, Varanasi.
- Senior Divisional Operating Manager,
 NER, Varanasi Division, Varanasi.
- The Divisional Rail Manager,
 NER, Varanasi Division, Varanasi.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

ORDER

By Hon'ble Mr. Justice S.R. Singh, VC.

The applicant retired from the Railway service on attaining the age of superannuation with effect from 31.07.2004. Learned counsel for the applicant has submitted that before coming to this court, applicant filed a representation dated 14.09.2004 for redressal of his grievance but the same has not been considered by the competent authority till date.



- 2. Having heard counsel for the applicant and upon regard being facts and circumstances of the case, we are of the view that it would meet ends of justice if the O.A is disposed of at the admission stage itself with direction to the D.R.M., N.E. Rly., Varanasi to consider and dispose of the representation of the applicant dated 14.09.2004 by menas of a reasoned order to be passed and communicated to the applicant within a period of three months from the date of receipt of copy of this order. It shall be open to the applicant to suppliment his representation by an additional representation along with copy of this order.
- 3. Accordingly the O.A is disposed of in terms of the above direction. No costs.

Member A

Vice-Chairman.

/Anand/